

**SUPREME COURT OF INDIA**

Pawan Kumar Bhalotia

Vs.

State of W.B.

Crl.A.No.360 of 2005

(K.G.Balakrishnan and Tarun Chatterjee JJ.)

28.02.2005

**JUDGMENT**

**Tarun Chatterjee, J.**

1. Leave granted.
2. Heard appellant's counsel and counsel for the respondent.
3. In view of the disposal of of Criminal Appeal No. 359 of 2005 arising out of SLP (Crl) No. 3254/2004, the reasons given in the judgment equally applies to the appellant Pawan Kumar Bhalotia. We quash the criminal proceedings initiated against the appellant and accordingly allow the appeal.